

পঞ্জীভুক্ত নম্বৰ - ৭৬৮ /৯৭

Registered No.-768/97



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 136 দিশপুৰ, বৃহস্পতিবাৰ, 21 এপ্ৰিল, 2016, 1 বহাগ, 1938 (শক)
No. 136 Dispur, Thursday, 21st April, 2016, 1st Baisakha, 1938 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 21st April, 2016

No. LGL.179/2015/12.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 2nd March, 2016 is hereby published for general information.

ASSAM ACT NO. IV OF 2016
(Received the assent of the Governor on 2nd March, 2016)
THE ASSAM REPEALING ACT, 2016.

**AN
ACT**

to repeal the Assam State Acquisition of Zamindaris Act, 1951.

Preamble

Whereas it is expedient to repeal the Assam State Acquisition of Zamindaris Act, 1951;

Assam Act
No. XVIII of
1951

It is hereby enacted in the Sixty-seventh Year of the Republic of India as follows :-

Short title and commencement

1. (1) This Act may be called the Assam Repealing Act, 2016.
- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint:

Provided that all cases pending with the State Government under the Assam State Acquisition of Zamindaris Act, 1951, as on the date of passing of this Repealing Bill by the Assam Legislative Assembly, shall be disposed of by the State Government within a period of 6(six) months from the date of passing of this Repealing Bill by the Assam Legislative Assembly and the State Government shall appoint a later date for bringing into force of this Act after the said period of 6(six) months fixed for disposal of pending cases.

Assam Act
No. XVIII of
1951

Repeal of Assam Act No. XVIII of 1951.

2. The Assam State Acquisition of Zamindaris Act, 1951 is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Act so repealed, shall be deemed to have been validly done or taken under the provisions of the Act, so repealed.

Assam Act
No. XVIII of
1951

S. M. BUZAR BARUAH,
Secretary to the Government of Assam,
Legislative Department, Dispur.